

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:988

ANSWERED ON:20.03.2012

FOREIGN NATIONALS IN JAILS

Kumar Shri Shailendra;Pandey Shri Ravindra Kumar;Sampath Shri Anirudhan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of foreign nationals arrested and lodged in various jails in the country alongwith the expenditure incurred thereon during each of the last three years, State-wise and nationality-wise;
- (b) the total number of such prisoners released during the said period, State-wise and nationality-wise;
- (c) whether the Government has received any complaints that certain prisoners who have completed their term are still lodged in jails;
- (d) if so, the details thereof, State-wise and nationality-wise;
- (e) whether the Supreme Court has given any judgment in this regard; and
- (f) if so, the details thereof and the action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) & (b): As per data compiled by National Crime Record Bureau (NCRB) at the end of year 2010, a total of 5108 foreign prisoners were kept in various jails of the country. Data on expenditure on foreign national lodged in jails and total number of prisoners released are not maintained centrally.
- (c) & (d): No, Madam. Does not arise.
- (e) to (f): "Prison" is a State subject under List II of the Seventh Schedule to the Constitution and, therefore, Prison Administration is primarily the responsibility of the State Government.